

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S DEV VERSHA PUBLICATION PRIVATE LIMITED

| RELEVANT PARTICULARS | |
|---|--|
| 1. Name of corporate debtor | M/S DEV VERSHA PUBLICATION PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 07-07-2006 |
| 3. Authority under which corporate debtor is incorporated / registered | REGISTRAR OF COMPANIES, DELHI & HARYANA |
| 4. Corporate Identity No. of corporate debtor | U74996DL2006PTC150641 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | PROPERTY NO. 3, BLOCK -D, MUNICIPAL NO. XIV/11163, NEW ROHTAK ROAD, KAROL BAGH, CENTRAL DELHI, DELHI-110005 |
| 6. Insolvency commencement date in respect of corporate debtor | 26th September 2023 (Order delivered on 11th October 2023 and known to IRP on 13th October, 2023) |
| 7. Estimated date of closure of insolvency resolution process | 24th March 2024 |
| 8. Name and the registration number of the insolvency professional acting as interim resolution professional | SANJAY KUMAR JHA IBBI/IPA-002/IP-N00684/2018-19/12031 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | 123/8, Gali No. -15, T-Point, Main Market Sant Nagar, Burari, New Delhi-110084 Gmail : ipdeversha@gmail.com |
| 10. Address and email to be used for correspondence with the interim resolution professional | 308-309, VARDHMAN FORTUNE MALL, G. T. Kamal Road, Opp. Hans Cinema, Azadpur, New Delhi-110033. Gmail : ipdeversha@gmail.com |
| 11. Last date for submission of claims | 27th October 2023 (fourteen days from the date of intimation of order to insolvency professional) |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NOT APPLICABLE |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NOT APPLICABLE |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link http://www.ibbi.gov.in/downloadform.html NOT APPLICABLE |

Notice is hereby given that the National Company Law Tribunal Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/S DEV VERSHA PUBLICATION PRIVATE LIMITED** on 26th September 2023 and appointed Mr. Pradeep Kumar Roy as IRP, due to personal reasons Mr. Pradeep Kumar Roy withdrew his name as IRP of the company on 30th September 2023, the Hon'ble NCLT Delhi Bench VI on 11th October 2023 revised their Order and appointed the undersigned as IRP therefore process of CIRP started on 13th October 2023 when the revised Order of Hon'ble NCLT Delhi Bench VI updated on the website of NCLT.

The creditors of **M/S DEV VERSHA PUBLICATION PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 27th October 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belong to a class, as listed against the entry No.12, shall indicates its choice of authorized representative from among the three insolvency Professional listed against entry No.13 to act as authorized representative of the class specify class in Form CA.: Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date : 15th October 2023

Name and Signature of Interim Resolution Professional

Place: New Delhi

SANJAY KUMAR JHA
IBBI/IPA-002/IP-N00684/2018-19/12031

Sanjay Kumar Jha
SANJAY KUMAR JHA
INSOLVENCY PROFESSIONAL
IP REG. No. IBBI/IPA-02/IP-N00684/2018-19/12031
Email: sanjayjhafcs@gmail.com
Mob. 9811579790